

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO.2646**

**TO BE ANSWERED ON WEDNESDAY, THE 04.08.2021**

**Recommendations of High Court and Supreme Court**

**†2646. SHRISADASHIV KISAN LOKHANDE:**

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether the Government has received any suggestions and recommendations on various issues from High Courts and Supreme Court of the country during the last three years till date;
- (b) if so, the details thereof; and
- (c) the action taken or proposed to be taken by the Government in this regard?

**ANSWER  
MINISTER OF LAW AND JUSTICE**

**(SHRI KIREN RIJJU)**

(a) to (c): The suggestions and recommendations received from High Courts and the Supreme Court mainly relate to judicial appointments. During the last 3 years i.e. 2018, 2019, 2020, the Supreme Court Collegium (SCC) made 18 recommendations for appointment of Judges in the Supreme Court and all of them were appointed.

In the last 3 years i.e. 2018, 2019, 2020, the High Court Collegiums (HCC) made 505 recommendations for appointment as Judges in the High Courts, out of

which 209 names recommended by SCC were appointed as High Court Judges in various High Courts,153 names were rejected by SCC and remitted to High Courts. In addition to the remaining 143 names, 94 fresh proposals have been received from HCC in 2021, which are under various stages of processing with Government and SCC. Filling up of vacancies in the High Courts is a continuous, integrated and collaborative process between the Executive and the Judiciary requiring consultation and approval from various constitutional authorities both at state and central level.

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